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THE DEPUTY CHAIHMAN: I enjoy the peace in the House sometimes alter so much of storm.

SHRI JAGDISH PRASAD MATHUR: You enjoy peace otherwise also.

प्रो. विश्वय कुमार मलहोताः महोदग, यह राज्य सभा का सेशन एक दिन बढ़ रहा है था नहीं। ग्राप इन्फार्म कर दीजिए क्योंकि मैंबर्स के ग्रार भी प्रोग्राम होंगे।

SHRI S. JAIPAL REDDY: There is no such proposal as yet.

THE UNIVERSITY GRANTS COM-MISSION (AMENDMENT) BILL, 1997.

THE DEPUTY CHAIRMAN; Now, We will take up the Bill to be withdrawn. Otherwise, we will keep the Minister arrested in this House.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): Madam, I move for leave to withdraw the University Grants Commission (Amendment) Bill, 1991.

उपलमापति : ग्राप बताइए कि ग्राप इसे क्यों विदड़ा कर रही हैं?

KUMARI SELJA:: Madam, this Bil was introduced with a dual purpose in mind, to empower the UGC to prescribe' by regulations, the terms and conditions of service of the employees cf the Central universities and also to provide for enhanced penalty for setting up land running bogus universities.

After that, we asked the UGC to take a fresh look at it. The UGC set up a subcommittee. The sub-committee gave its findings. With regard to the first, there were sharp relactions amongst the community all over, especially in Delhi. Keeping that in view, the sub committee recommended that this was not really required and that we should go in for more consultidition between the

UGC and Central universities to resolve such issues of service of teaching and non-teaching employees.

As regards the second part about enhanced penalty for fake universities, that is an important issue, and we propose to bring in a -freah Bill to that effect.

The question was proposed.

प्रो. विजय कुमार मल्होताः (दिल्ली) : यह जो फेक युनीवसिटीज का मामला है, यह इतना सीरियस होता जा रहा है कि लोग फेक यूनीवसिटीज के नाम पर लगातार सब जगह एडवरटाइजमेंट करते हैं, इश्ति-हार देते हैं और उसके बाद लाखों माद-सियों को छलते हैं, उनसे पैसा खाते हैं भौर वह सटींफिकेट पर नौकरियां से रहे हैं। इसलिए आपका यह कहना कि हम फेश बिल लाएंगे, यह पिछले कई साल से, 20-30 साल से फैक यूनीवर्सिटीज का मामला चल रहा है ग्रीर उसके लिए ग्रगर प्रापको इसे विदडा करना था तो ग्राप इसे विदड़ा करते समय केश बिल ला सकती थीं। इसमें ऐसी कोई प्रॉब्लम तो थी नहीं। ग्रब यह सैमन निकल जाएगा ब्योंकि इस सैंशन में तो सिर्फ एक दिन बचा है और एक दिन में झाप इसे कैसे लाएंगे। ग्राप जब इसे विदड्डा कर रही थीं तो उसके साथ ही बिल ले त्रातीं । यह प्राज नहीं माया, कल घायगा । कल छाउस एक्सटेंड होगा या नहीं पता नाहीं है। फेक युनिवसिटीज का मामला गवनमेंट कैंजुअली डील कर रही हैं। जो कि पिछले 30-40 साल से चल रहा है। मैं समझता हूं कि बहुत गलत तरीके से इस मामले को बील किया जा रहा है।

दूसरा यह है कि दिल्ली यूनिवर्सिटी के टीचर्स का भी मामला हे। इसके लिए दिल्ली यूनिवर्सिटी टीचर्स के साब, डूटा के साथ और दूसरे लंगों के साथ कसल्टेवन करना चाहिए। उनके साथ जिस तरह का व्यवहार होता है यह मलत तरीका है। बिल्कूल ही गलत तरीके से यह बिल लागा

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गया है। परस्तु यह कफे यूनिर्वासटी का जो मामला है। इसे फौरी **डाँव पर** इसी सेशन में पास करना चाहिए।

कुमारी रीलचा । जो बात प्राप कह रहे हैं हमारे विचार उससे बिल्कुल भिन्न हैं। जो टीवर्स बाली बात प्रापने नहीं कही हैं वह हम बिल्कूल ंमानते हैं । कन्सलटें शन चाहिए होना That is the purpose behind withdraiwing this Nill as far as the second part of the Bill is concerned we are equally concerned abou the fake universities the Billis rreade4y and we have reqested the Rajya Sabha eraterat in this regard That is ready for intyroduction any time.

प्रो. विश्वय कुमार मस्होताः यह कब लायेंगे ?

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उपतवापति: नेक्स्ट सेशन में ही आएगा। मणी तो कैसे आ सकता हैं?

KUMAR SELJA the Bill is ready with us.

उपसमापतिः नेक्स्ट सेमन में आएगा। There is no time now.

भी मोहम्मद सलीम (पश्चिम वंगाल): मैं ग्रापको इसका वे-माउट बताता हूं। यहां पर इस पर बहस न करके ग्रीर प्रभी इस बिल को विदड़ा न करके-ग्राप जब कह रही हैं कि ड्यूल परपज इसके प्रन्दर हैं तो ग्राप स्टेडिंग कमेटी की लिगेर्ट के बजाय इसकी विदड़ा कर रही हैं ग्रीर फेक यूनिवर्सिटी के बारे में ग्राप नया बिल लाता चाह रही हैं। मेरी राय हैं कि इसको विदड़ा न करके यह बिल स्टेडिंग कमेटी में भेजा जाये ग्रीर वह इस बारे में विचार करे। काम भी चलता रहे ग्रीर उसकी राय के मुताबिक ग्रंगले सेशन में उसकी पास कर दें।

कुमारी भौलजा : मडम, इसमें.... (भ्यवधान)...

श्वी मोहन्मद सलीम : इसलिए मेरा मर्शविरा है कि इसको स्टेडिंग कमेटी में भेजा जाए ।

KUMARI SELJA: Madam, I want to withdraw this Bill.

SHRI MD. SALIM: We are not allowing you to withdraw the Bill. We are having objections.

KUMARI SELJA: Madam, the Bill was introduced in 1991. I explain the

[†][]Transliteration in Arabic Script.

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sequence of events. We asked the UGC to take a fresh look in view of the reactions among the teaching community

As far as the second part is concer ned, I do not think there is lany difference of opinion about the fake universities and the new legislation is ready with us. That' Bill is to be introduced. So, I do not think there is any such confusion about that and I may be allowed to withdraw the Bill now.

THE DEPUTY CHAIRMAN; If the Bill v/as brought in 1991, why has it been brought on the last day for discussion today?

वीविक्य कुसार सरहोताः एक लाख गए में फेक यूनिवरिटीक की डिग्री दिव ही हैं।

THE DEPUTY CHAIRMAN: Let me aek. The knows that degrees are being sold. What I am asking is that in 5991 the Bill Was brought to the: House, because you were icon. cerned about the fake universities .and fake degrees. And the people were netting jobs on the basis of those like degrees. Now, when the Bill was brought and you were thinking of discussing something, my point is. in *the* first place, why this matter was not discussed in the earlier part of the session. Toddy you pre withdrawing it Again you are going to, bring in a fresh Bill. What is that fresh Bill?

KUMARI SEL IA. there Madam are two aspects to the UGC (Am endment) Bill. One is regarding the tern? 'and conditions of the service employees of the of the Central Universities. That evoked sharp а reaction among the teaching commiinity. So, we asked, the UGC to take a fresh look at, this and they set sub-committee. up. а Hence this time period between 1991 and now. They asked why, instead of amending the UGC Act, we could not have a mechanism by which

there was more consultation between the UGC and the Central Universities. We accept that.

Now, the second part *is* regarding the fake universities. We had made an amendment in that by which, we want to enhance the penally. We want to enhance it further because of the seriousness of the situation. I think Members of the House shared that seriousness and concern. So, we want to further enhance the penalty, Hence I want te bring a fresh Bill to that effect. So, I may be allowed to withdraw the Bill.

भी राघवजी (मध्य प्रदेश) उपसमा-पति महोदया, यह प्रापने प्रश्न का उत्तर नहीं है कि यह फेक एंड में क्यों लाया गया है जबकि पूरा बजट सेशन बीत गया (स्वयधान)

कुमारो जैसजा ः इसमें कोई दो राय मही है।

The concerns were shared equally by the Goyermnent and by all the MembeES.

इसमें कोई कनपयुजन की बात नहीं हैं।

THE DEPUTY CHAIRMAN; I wiH explain to you. She has brought a Bill for two reasons. One is the University' Grsfnts Cornmission (Amendment) Bill. 1991. There was a problem of the employees of the Central University. So, there was some con'stiltation going on. The second question was of the fake universities land fake degrees. There are two different aspects, Now, she has already introiduced the Bill- I think the Bill, is under circulation. Perhaps, Memlsers might have got it-If not, you will be getting the copy. In the light of that, she is withdrawing this :pill. The Bill which she has introduced will ,take precedence in the next. Sesssion.' ,But I only want one thing that in the next Session, please insist on every-

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body bringing in the Bill in the first part of the Session because it is a very serious matter.

KUMARI SELJA: Okay, Madam.

THE DEPUTY: CHAIRMAN: So. now has She the permission to withdraw the Bill?

SOME HON. MEMBERS; Yes. The

Bill was, by leave, withdrawn.

RE. PROCEEDINGS AGAINST FORMER CABINET SECRETARY FOR WRONG ADVICE ON SECU-RITY COVER TO SHRI RAJIV GANDHI,

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam Deputy Chairperson, I would like to state at the very outset that I do aot want to enter into any partisan controvensy. Yesterday, Mrs. Jayan-thi Nataijajan and many Members of this House belonging to almost all parties have expressed a great concern at the inordinjate delay that took place, that is stil] taking place ir disposing of the case of Rajiv Gandhi's asspasination. Madam, we are al] equally concerned about the prompt need to punish. the guilty in a deterrent fashion.

Madam, now, I would like the House to give me a patient hearing and lister to me in a non-panisan way.

Madam, I would like to raise a matter relating to the action, that is contemplated, in fact, that has been initiated tsgainst some senior officers. We all know that the SPG legiela-tion was enacted in june, 1968. When this piece of legislation was brough I happened to be a Member of the Bighth Lok Sabha and I opposed it

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on the ground that such a piece of legislation was not obtaining in any part of the democratic world. The President of the United Statea of America is taken care of by the usual methods.

[*The yice-Chairman {Shrimati kamla Sinha*) in the Chair]

The security of the Prime Minister at the United Kingdom is taken care of by a unit in the Scotland Yard. We have also raised the issue*, what would happen to the Office of the President and the Office pf the Vice-President At that time, we have also raised the issue as to whether this would apply to Shri Rajiv Gandhiji just in case he ceases to be the Prime Minister. At that time, the Government spokesman by the Minister. Mr. Chidambarm clarified categorically that an extra-ordinary situation occurred in the country, the Government was, therefore, convinced about the need to have this legislation and this security contenplated under the SPG law would be coafined to the Office of the Prime Minister, whoever held that office. Madam, I am recalling all this becuse it is very important to understand the: problem in proper perspective. Rajivji ceased to be Prime Minister in November, 1989. At that time, a problem arose as to what kind of security should be given to him as an ex-Prime Minister, as to what level of security should be given to him. There were talks between Mr. B. G. Deshmukh, who was then the Principal Secretary to the Prime Minister-, and Mr. Chidambaram on a. number of occasions and the matter was settled. Madam, I am quoting from the memoirs of the Former President, Mr. Venkat-raman, in this context. He said in his memoirs!,

"The Congress people mounted * campaign on this issue. A member of delegation called upon the President and urged that security should not be measured jn terms of expenditure and the Government was deliberately ex-